

Through E-mail
Most Urgent

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171001

No.HHC/VIG/GEN/STAT/93-VI-25106
Dated Shimla, the 28th August, 2017
4-9-

From

The Registrar (Vigilance),
High Court of Himachal Pradesh,
Shimla- 171 001

To


✓ All the District & Sessions Judges
in Himachal Pradesh.

Sub:- Submission of Quarterly Reports.

Sir,

I have been directed to invite your kind attention to para 33 (i) of the judgment passed by Hon'ble Apex Court in a Civil Writ Petition (WP) No. 349/2006 tilted as Voluntary Health Association of Punjab vs. Union of India and others, and to request the Courts concerned to deal in promptitude with the complaints / matters under Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act 1994, and submit quarterly report to this Registry in respect of your Civil & Sessions Division before 5th of every succeeding month of the quarter, positively.

Yours faithfully,


(Arvind Malhotra)
Registrar (Vigilance)

Endst. No. HHC/VIG/GEN/STAT/93-IV-25107-12-12
Dated: 28.8.2017
4-9-

Copy forwarded to:-

1. The Principal Private Secretary to Hon'ble the Chief Justice;
2. All the Additional Registrars/ Deputy Registrars;
3. All the Secretaries to the Hon'ble Judges;
4. The Secretary/ Private Secretary/ P.A to the Registrar General/ Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Rules)/ Registrar (Admn.)/ Registrar (GAD & Recruitment Cell) Registrar (Estt.) and CPC.
5. The Assistant Registrars of this Registry.
6. The Technical Director, NIC, H.P. High Court, Shimla with a request to upload the same on the High Court website.


Assistant Registrar (Vigilance)
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